

(b) the number of cases that have been disposed of within the stipulated period of three months by the Delhi Development Authority;

(c) the number of cases in which Delhi Development Authority has communicated any discrepancy to the owners within three months period;

(d) the number of cases in which no action has been taken so far and the reasons for the same;

(e) by when all the cases are likely to be disposed of; and

(f) what is the number of leasehold properties of Delhi Development Authority in Delhi and what are the reasons for lack of interest by the public towards the scheme of conversion to freehold?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) Till 30th November, 1992, 507 applications in respect of flats and 2045 applications in respect of plots have been received by D.D.A. -

(b) Out of 328 cases finalised till 30th November, 1992, one case was finalised within three months of the receipt of application.

(c) Additional information/documents has been called from the applicants in 626 cases from time to time.

(d) and (e) Action on applications received has been initiated and every effort is being made to finalise the cases, which are complete in all respects.

(f) About 2.10 lakh flats have been allotted by DDA on lease-hold basis under different housing schemes. In addition, about 1.18 lakh residential plots have been allotted beside allotment of land to 518 cooperative group housing societies on lease-hold basis for construction of flats. There are no indications of any lack of interest in the scheme.

Transfer of Surplus Kendriya Vidyalayas Teachers

***376. SHRI SARADA MOHANTY:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that about 500 teachers of different categories in some Kendriya Vidyalayas have been rendered surplus and transferred to other Vidyalayas on this account;

(b) if so, whether it is also a fact that they have been rendered surplus because an equal number of teachers had been transferred to the above Vidyalayas during the last session despite fact that there were no vacant posts in those Vidyalayas; and

(c) if so, the reasons for not transferring those who had been posted in excess of the sanctioned staff strength of the affected Vidyalayas?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to-(e) In any particular academic year, the number of teachers in a specific school could be in excess of the sanctioned strength for short intervals of time for various reasons, such as reduction in staff strength due to decrease in number of sections, promotions, transfers and delays in joining new postings. Accordingly, during 1991-92, 621 teachers in some schools were in excess of the sanctioned strength of those schools. However, at present against the total sanctioned strength of 31036 teachers of all categories in the Sangathan, the number of teachers in position is 23030. Thus, there is no surplus in the overall strength. Adjusting the number of teachers in any particular school through inter-regional and intra-regional transfers, and by reallocation of posts amongst schools according to emerging needs is a continuing process.